

ITEM NO.3

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).4354/2025

[Arising out of impugned final judgment and order dated 30-01-2025 in CRLP No.58/2025 passed by the High Court of Andhra Pradesh at Amravati]

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

N. SANJAY

Respondent(s)

(FOR ADMISSION)

Date : 30-07-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. S.V. Raju, A.S.G.  
Mr. Sidharth Luthra, Sr. Adv.  
Mr. Guntur Pramod Kumar, AOR  
Mr. A. Venkatesh, Adv.  
Ms. Rajni Gupta, Adv.  
Mr. Karl Rustomkhan, Adv.  
Mr. Hitarth Raja, Adv.

For Respondent(s) Mr. Kapil Sibal, Sr. Adv. (N/P)  
Mr. Siddhartha Dave, Sr. Adv.  
Mr. Abhishek Singh, Adv.  
Mr. Talib Mustafa, Adv.  
Mr. Harsh Srivastava, Adv.  
Mr. Anmol Aggarwal, Adv.  
Ms. Rupali Samuel, Adv.  
Mr. Himanshu Tyagi, Adv.  
Mr. Dhiraj Abraham Philip, AOR

UPON hearing the counsel the Court made the following  
O R D E R

At the outset, learned counsel for the respondent submits that learned senior counsel who will be assisting the Court on behalf of

the respondent is in personal difficulty today and seeks accommodation only for today.

2. Having regard to the fact that the respondent is already on interim protection and as has been pointed out by learned ASG for the petitioner, we make it clear that no further adjournment shall be granted.

3. List tomorrow i.e., 31.07.2025.

(SAPNA BISHT)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)